



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**

**O.A. No.060/00910/2020**

Chandigarh, this the 24<sup>th</sup> of November, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Jeetinder Kaur Makkar, aged 43 years W/o Dr. Narinder Pal Singh, working as Professor Anaesthesia, Post Graduate Institute of Medical Education and Research, Sector 12, Chandigarh -160012 (Group A) resident of House No. 1166, Sector 24, Chandigarh.

**....Applicant**

(BY: Mr. R.K. Sharma, Advocate)

**Versus**

1. Union of India through Secretary to Government of India, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 110001.
2. Post Graduate Institute of Medical Education and Research, Sector 12, Chandigarh through Director – 160012.
3. President, Post Graduate Institute of Medical Education and Research, Chandigarh, Sector 12, UT Chandigarh-160012.

**... .Respondents**

**O R D E R(Oral)**

**SANJEEV KAUSHIK, MEMBER (J):**

1. Dr. Jeetinder Kaur Makkar, working as Professor Anaesthesia, PGIMER, Chandigarh, is before this Court for issuance of a direction to the respondents to consider and grant her the benefit of GPF-cum-old Pension Scheme



prevalent prior to 01.01.2004 in terms of ratio laid down on the issue and instructions dated 02.06.1992 (Annexure A-4).

2. Heard Mr. R.K. Sharma, learned counsel for the applicant. He prays for disposal of the O.A. by directing the respondents to consider and decide the representations dated 10.07.2010, 01.03.2012, 04.02.2015 and 17.09.2020 (Annexures A-8 to A-11), which are pending consideration, in the light of relied upon cases, within a specified time frame.
3. Considering the limited prayer made by learned counsel for the applicant, we dispose of the O.A., in limine, without going into the merits of the case, by directing the Competent Authority, amongst the respondents, to consider and decide the claim of the applicant, as submitted in her representations (Annexures A-8 to A-11), in view of relied upon case-law and instructions dated 02.06.1992 by passing a reasoned and speaking order expeditiously, in any case, not later than three months from the date of receipt of a copy of this order and a copy of that speaking order be duly communicated to the applicant. No costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

Place: Chandigarh  
Dated: 24.11.2020

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**(SANJEEV KAUSHIK)**  
**Member (J)**